

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

116. C.P. 31/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **09.07.2024**

NAME OF THE PARTIES: Arrel Herald Furtado

V/s.

Registrar of Companies Mumba

Appearance

For Petitioner: CS. Keta Chheda

For AROC Mumbai: Ms. Jyotsna

SECTION 441 OF THE COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

In C.P. No. 31 of 2023, CS. Keta Chheda who is partner in the firm Chirag Shah whose Vakalatnama is on record. She has instructions to withdraw the present petition. Accordingly, C.P. is **dismissed** as **withdrawn**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Saharukh---

Sd/-
LAKSHMI GURUNG
Member (Judicial)